

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/818/2018**

Jabalpur, this Tuesday, the 28<sup>th</sup> day of August, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Ruth D. James  
D/o Shri V.I. James  
Aged about 55 years  
Occupation TGT Biology  
R/o E3 Ratlam Kothi,  
Indore (M.P.)  
PIN Code 452001  
Present Address JNV Kachnariya  
Village Sustani  
District Rajgarh (M.P.)  
PIN Code 465683

**-Applicant**

(By Advocate –**Shri Parag S. Chaturvedi**)  
**V e r s u s**

1. The Union of India,  
Through the Secretary Govt. of India  
Ministry of Human Resource  
Department of School Education and Literacy  
Shastri Bhawan New Delhi 110001

2. Navadaya Vidyalaya Samiti  
Through its Commissioner  
Government of India, B-15  
Institution Area  
GB Nagar, Sector 62 Noida (U.P.)  
PIN 201307

3. Smt. Shyamlata Lal (PGT Biology)  
W/o Rajeshwar Lal  
R/o Jawahar Navodaya Vidyalaya  
Gwalior District Gwalior (M.P.)

**- Respondents**

(By Advocate –**Shri Praveen Namdeo**)

**ORDER (Oral)****By Navin Tandon, AM:-**

The applicant is working as a Post Graduate Teacher of Biology subject with the respondent-department.

2. The applicant has been transferred from Rajgarh to Vidisha vide Annexure A-1. In this regard, she has submitted representations dated 04.07.2018 (Annexure A-2) followed up with a reminder dated 02.08.2018 (Annexure A-3), which has still not been decided so far.

3. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide the said representations dated 04.07.2018 and 02.08.2018 (Annexures A-2 & A-3), in a time bound fashion, with a reasoned and speaking order.

4. Shri Praveen Namdeo, learned counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is decided in above terms.

5. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by directing the competent authority of the respondents to consider and decide the applicant's representations dated 04.07.2018 and

02.08.2018 (Annexures A-2 & A-3), with a reasoned and speaking order. Till such time representation is decided, the applicant shall not be relieved from the present place of posting, if not already relieved. The decision so taken shall on the representation be communicated to the applicant.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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